

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS

(2021-23)

THIRTY FIFTH REPORT

(Presented on 10th August, 2023)



SECRETARIAT OF THE KERALA LEGISLATURE

THIRUVANANTHAPURAM

2023

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

**COMMITTEE
ON
PUBLIC ACCOUNTS
(2021-23)**

THIRTY FIFTH REPORT

on

**Action Taken by Government on the Recommendations contained in the One
Hundred and Tenth Report of the Committee on Public Accounts (1998-2000)**

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COMMITTEE ON PUBLIC ACCOUNTS

(2021-2023)

Composition

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Shri Sunny Joseph

Members:

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Legislature Secretariat

Shri. A. M. Basheer, Secretary

Shri. P. S. Selvarajan, Joint Secretary

Shri. Jomy K. Joseph, Deputy Secretary

Smt. Mable Antony, Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the Thirty Fifth Report on Action Taken by Government on the Recommendations contained in the One Hundred and Tenth Report of the Committee on Public Accounts (1998-2000).

The Committee considered and finalised this Report at the meeting held on 12th July, 2023.

Thiruvananthapuram
10th August, 2023.

SUNNY JOSEPH,
Chairman,
Committee on Public Accounts.

REPORT

This Report deals with the Action Taken by the Government on the recommendations contained in the 110th Report of the Committee on Public Accounts (1998-2000)

The 110th Report of the Committee on Public Accounts (1998-2000) was presented in the House on 18th December, 2000. The Report contained forty five recommendations related to General Administration (Tourism) Department. The government was addressed on 06-01-2001 to furnish the statement of action taken on the recommendations contained in the report and final reply was received on 22-11-2018.

This Report contains 45 Recommendations and the Committee conducted two meetings for taking evidence on para 153 on 28.10.2002 & 28.09.2004 in Kerala House New Delhi and certain suggestions are given and these are incorporated in Chapter I of this Report.

The Committee examined the statements of action taken on the remaining recommendations contained in the 110th Report of the Committee (1998-2000) in its meetings held on 17-09-2003, 30.04.2014, 26-11-2014, 30-11-2016, 7-8-2019 and 20-9-2017 and decided not to pursue further action in the light of the replies furnished by government. Such recommendations and government replies are incorporated in Chapter II of this Report.

AG suggests some points to be inserted in the action taken statements on certain recommendations as remarks to the department while vetting the action taken statements on certain recommendation (Annexure **D**)

CHAPTER I

**RECOMMENDATION OF THE COMMITTEE IN RESPECT OF WHICH ACTION TAKEN BY
GOVERNMENT IS NOT SATISFACTORY
AND WHICH REQUIRE REITERATION.**

General Administration (Tourism) Department

Recommendation

(Sl. No. 28, Para No. 153)

1.1 The Committee notice that in a number of cases important registers/records such as DCB statement are not properly maintained. The Committee also came to know that dues outstanding in respect of Kerala House, New Delhi prior to January 1990 had not even been worked out and no action had been initiated to collect the dues outstanding. The Committee opine that collection of arrears and clearance of liabilities is the prime duty of the Controlling Officers of each unit of the Department of Tourism. In the circumstances, the Committee urge the Government to ensure the clearance of the amount due from various departments, towards the Department of Tourism for entertaining various guests/VIP and to take all steps for maintaining DCB and cash books by controlling officers of Guest Houses. A Hand book containing detailed instructions relating to the functioning of Guest Houses may also be issued.

Action Taken

DCB Statement of various Guest Houses.

| Period upto | Demand | Collection | Balance |
|-------------|---------|------------|---------|
| 1.10.2002 | 1655172 | 1538229 | 116943 |

1.2 The major portion of the dues has to be settled by Government and the Department of Tourism. Necessary steps have also been taken to maintain DCB and

Cash Book by the controlling officers as suggested by the Committee. Hand Book is being prepared and will be made available before the Committee shortly.

Kerala House, New Delhi

1.3 There was no proper maintenance of Registers such as DCB and allied Registers for monitoring the dues till 31.3.96. More over many of the records such as bill books, cash books etc related to the period prior to 1990 are not available now to find out of the whereabouts of the defaulter so as to take action to collect the dues. However based on the available records the outstanding dues prior to 1990 has been worked out it and comes to Rs.47000/- (Rupees Forty seven thousand only). All possible action is being pursued to realise the dues from the guests whose whereabouts are known. For want of current details of address and whereabouts of the defaulters, the action to collect the dues are not complete. Based on the report of the Accountant General Kerala, necessary office order have been issued on 15.3.96 with clear instructions to be complied with by various divisions of Kerala House. At present the duty of checking of DCB statements and Cash and allied registers has been assigned to an officer by which the short collection and other dues could be closely watched and monitored so as to realise the dues in time. More over at present no persons except the Governor, the Chief Minister and other Ministers are given credit facility and the expenditure in this connection are being reimbursed by Government from time to time.

Further Recommendation

1.4 The Committee directs to furnish the following details :

1. Dues remittance of a Minister directly instead the protocol Officer, General Administration (Political) Department
2. Collection of dues Prior to 1990
3. Details of daily wage employees

4. Feasibility of recruiting efficient security personnel through private agencies.
5. Detailed statement showing annual income from each source

1.5 While taking evidence from the officers on 17.09.2003 on the above para (Recommendation 153) the Committee also deplored the poor administration of Kerala House, New Delhi and decided to take evidence from the Resident Commissioner, who is the present authority about the present condition of performance of administration in Kerala House, New Delhi.

Action Taken

1.6 1. As directed by the Committee, Communication regarding dues are now being sent to the General Administration (Political) Department

2. As directed by the Committee, the Resident commissioner has furnished a proposal to write off the old dues up to 1990 and the Resident Commissioner has been directed to furnish some clarifications in the matter and the same is awaiting from him.

3. The details of daily wage employees engaged in different category of posts in Kerala House, New Delhi has already been forwarded to Legislature Secretariat vide letter No.4666/TB3/01/GAD dated 27.04.2004. However a copy of the same is enclosed for ready reference

4. Security system in Kerala House, New Delhi has already been given w.e.f 01.03.2003 to Private agencies functioning in the field.

5. As directed by the Committee detailed statement showing annual income from each source has already been forwarded to Legislature Secretariat vide letter No.4666/TB3/01/GAD dated. However a copy of the same is forwarded herewith information. (Annexure III)

Further Recommendation

1.7 A meeting for taking evidence on para 153 of 110th Report of PAC (1998-2000) was held on 28.09.2004 in Kerala House, New Delhi as per its earlier decision mentioned above.

In that meeting the Committee made the following suggestions for the better management of the issues and affairs connected with Kerala House.

1. Convene meeting at the Secretary level and also at the heads of department level at once in a year to see the problems which have to be taken up by the Kerala House for liaison work and such other activities in New Delhi.
2. Planning for effective and result oriented liaison work.
3. Conduct study about the working of Andra Bhavan and other major State Houses in New Delhi and examine the feasibilities of introducing those activities being undertaken by them for their states in Kerala House also.
4. Conduct seminars to develop a right vision of Kerala.
5. Arrangements for conducting cultural programmes.
6. Proper record of accounts and break up of every account.
7. Review of the entire purchase and cost analysis of the articles purchased.
8. Expeditious action for framing Special Rules.
9. Package for the legitimate utilisation of electricity.
10. Quality test of water.
11. Attention for a hygienic atmosphere.
12. Feasibility study for introducing internal audit.
13. Planning for the proper utilisation of Travancore House and Kapoorthala Plot.
14. Possibility of entrusting the administration of Kerala House, New Delhi to a separate department.

1.8 The Committee recommends that the details of the present status of the action taken by the department on the above recommendations should be made available to the Committee within one month.

CHAPTER II**RECOMMENDATION IN RESPECT OF WHICH THE COMMITTEE DOESN'T PURSUE FURTHER
ACTION IN THE LIGHT OF THE
REPLIES FURNISHED BY THE GOVERNMENT****General Administration (Tourism) Department****Recommendation**

(Sl. No. 1, Para No. 126)

2.1 The Committee notice that the overall functioning of the Department of Tourism in the State to handle the task of promoting tourism, disclose a dismal picture in the growth of tourism when this sector is poised for rapid progress. The Committee understand that no remarkable progress has been achieved in those matters commented upon by Audit with regard to handling of Government money, maintenance of proper accounts, settlement of accounts of festivals/melas, events etc. and failure in final adjustment of advance paid to officers of other Departments or agencies. Implementation of various schemes assisted by Central Government, have not shown the desired progress and substantial infrastructures intended to be brought under the schemes for tourism development could not be materialized.

Action taken

2.2 Department of Tourism, Government of Kerala plays a key role in the current scenario of the financial growth of the state as well as providing directly and indirectly. Several new projects are being implemented led to promote and market the Tourism products of the God's Own Country. Stringent action has been taken in the matters commented by audit with regard to handling Government money, maintenance of accounts, settlement of accounts of fairs/festivals and final

adjustment of advances paid to officers of other Departments and other agencies. In order to achieve central financial assistance, the following proposals have been sent to the department of Tourism, Government of India this year.

- (a) Nehru Trophy Boat Race
- (b) Elephant Festivals of Kerala
- (c) Nishagandhi dance & Music Festival

2.3 It is expected to achieve the desired progress in the promotion of Tourism of the State with the assistance of Central Government in the forth coming years.

Action taken

2.4 Department of Tourism, Government of Kerala plays a key role in the current scenario of the financial growth of the State. Several new projects are being implemented to promote and market the Tourism products of the God's Own Country. Stringent action has been taken in the matters commented by audit with regard to handling Government money, maintenance of accounts, settlement of accounts of fairs/festivals and final adjustment of advances paid to officers of other Departments and other agencies. Specific directions have already been issued to subordinate offices to settle the advances within 2 weeks after the event. The delay occurred in settlement is mainly due to delay in passing of bills/vouchers of Governmental as well as private institutions.

2.5 Central assistance is being received to Nehru Trophy boat race every year. During the current financial year for the President's Trophy Boat race central assistance is received. Elephant race is not being conducted during the past 12 years

2.6 It is expected to achieve the desired progress in the promotion of Tourism of the State with the assistance of Central Government in the forth coming years.

Recommendation

(Sl. No. 2, Para No. 127)

2.7 It has come to the notice of the Committee that two parallel agencies viz., Bekal Tourism Authority and Bekal Resorts Development Corporation are in existence for the integrated development of Bekal area. The Committee urge the Government to wind up the functions of Bekal Tourism Authority. The Committee would like to be intimated the details of amount kept in the accounts of Bekal Tourism Authority.

Action taken

2.8 As per G.O.(MS) No. 449/2001/GAD dated 3-12-2001 (copy enclosed) ^(Annexure IV) it has been ordered for the winding up of Bekal Tourism Authority and settlement of accounts. Balance amount available in accounts with State Bank of India, Nanthancode Branch stands transferred to Bekal Resorts Development Corporation Limited. Action is being taken for closure and transfer of balance in TPA No. 3461. No further action is pending in this regard.

Recommendation

(Sl. No.3, Para No. 128)

2.9 Bekal in Kasargod District was selected by Government of India as one of the special tourism areas to be developed as an international tourist destination. The Committee feel that if the development of Chandragiri Fort is linked with the proposed Bekal Project, it would help to accelerate the planned and integrated development of Kasargod and Kannur areas and the tourism potential of those areas could be tapped to a greater extent.

Action Taken

2.10 BRDC is giving wide publicity for Chandragiri Fort through Brochures and other publicity materials. Photographs and relevant details are included in the Web site of Bekal Resorts Development Corporation. A road leading to the Fort has also been development Corporation.

2.11 The Director, Tourism has requested the District Collector, Kasargod to hand over the Chandragiri Fort (the land in which the fort is constructed which comes to nearly 7 acres with all movable and immovable properties in the said land) to the Department for its proper upkeep and maintenance and also to promote the spot as one of the attraction points. The District Tourism Promotion Council, Kasargod has submitted proposals for development of the fort to Department of Tourism and sanctioned financial assistance for the same.

Action Taken

2.12 If the Fort assigned to the Department is handed over to Bekal Resorts Development Corporation, action can be taken to preserve the monument and also to make it as a tourism point by carrying out necessary innovations.

2.13 Since the Chandragiri Fort is now under the purview of District Tourism Promotion Council, Kasaragod, no action is pending on the part of BRDC on this regard.

Recommendation

(Sl. No.4, Para No. 129)

2.14 The Committee notice shortage of essential facilities in the Bekal Fort due to the resistance from the authorities of Archaeological Survey of India. Therefore, the Committee suggest to construct toilets and to provide water supply and other amenities for the tourists and visitors without causing any damage to the fort.

Action Taken

2.15 Bekal Fort is one of the historic Fort in Kerala under the control of Archaeological Survey of India (ASI). Even though a lot of tourists and other people

are coming to visit the Fort, the facilities available are not sufficient. To overcome the same, BRDC has constructed a basic tourist facility center viz 'Thanal' near Bekal Fort in 1.61 acre land area which comprises toilet blocks, a restaurant, vehicle parking area, children's park, Tourist Information Center, drinking water points etc. A walkway along the fort has been developed for the benefit of the people. To maintain the area waste free, necessary FRP bins have been placed inside the Fort for collection of waste. BRDC is further planning to do some landscaping inside the Fort to make it more attractive. It is also proposed to put signboard in the area highlighting the safety of the sea etc. Some of the development options proposed by BRDC could not be taken up due to the resistance of ASI authorities. If the authorities give permission, these interventions will be carried out in a phased manner.

2.16 There is no further action pending in this regard

Recommendation

(Sl. No.5, Para No. 130)

2.17 The Committee opine that wide publicity should be given so as to attract more tourists to the Bekal fort. The Committee recommend to publish pamphlets or brochures in English, Malayalam and Kannada languages highlighting the historical importance of Bekal fort to attract both inland and international tourists.

Action Taken

2.18 BRDC has already published brochures on Kasargod and surrounding area with due importance to Bekal Fort. A separate pamphlet has been prepared on the history of Bekal Fort. These brochures are widely distributed through the Tourist Information Center at Bekal. Efforts are also being made for printing of Brochures in Kannada and Malayalam languages for use of the people. More information on Fort is available in the web site www.bekal.org with photographs on Bekal Fort.

2.19 Further steps for giving more publicity to this historic Fort will be taken up in future.

Recommendation

(Sl. No. 6, Para No. 131)

2.20 The Committee understand that the dangerous points on the way from Fort to beach and two dangerous points inside the Fort likely to endanger the visitors. It is likely that even the construction of a pathway without any harm to the fort has been banned by Archaeology Department. The Committee urge the Government to evolve measures for the security of the visitors in the fort in consultation with the Archaeology Department.

Action Taken

2.21 Necessary caution Boards had been installed but this has been removed by Archaeological Survey of India (ASI) authorities later. This aspect has to be taken care of by ASI authorities itself.

Action Taken

2.22 Necessary caution Boards have been installed by Archaeological Survey of India (ASI) at all necessary points.

Recommendation

(Sl. No. 7, Para No. 132)

2.23 The Committee view very seriously the fact that in spite of specific recommendations of the Committee on Public Accounts in its 37th Report (1987-89) and 74th Report (1993-95) to curb major irregularities such as violations of codal provisions and norms of financial management, lapses in maintaining cash books and connected records, settlement of advances and other serious flaws in keeping accounts, etc. still persists. The Committee observe that it is difficult to bring to book the delinquent officers who have criminally wasted or misappropriated public money since the Department or Government failed to pinpoint the names of officers who were responsible for such serious irregularities. The Committee desire that Government should enquire the reasons for the persistence of such irregularities in the Department and initiate stringent action against the officers found guilty. The Committee further recommend that responsibility of financial matters in respect of festivals, melas, events etc. held under the auspices of Department of Tourism should not be entrusted to the officers of other Departments or District authorities;

but should be vested with a single officer of the Directorate, who should be held responsible and answerable for the pecuniary loss if any sustained by Government. Strict vigilance should be bestowed on expenditure, accounts should be properly maintained and all accounts of advances should be settled within the stipulated time frame and got audited annually. The financial principles should not be overlooked and irregularities detected should be brought to the notice of higher authorities in time and necessary action initiated to recover the loss to Government at the earliest.

Action Taken

2.24 Time bound action is being taken to settle the accounts of the pending case regarding the following festivals conducted by Department of Tourism.

- i. Tourism week celebrations
- ii. Great Elephant March
- iii. Nishagandhy Dance Festival

2.25 Stringent action has been taken to avoid the irregularities such as violations of codal provisions and norms of financial Management, lapses in maintaining cash books and connected records, settlement of accounts, etc pointed out by the Public Accounts Committee. Considering the recommendations of the Committee, Department of Tourism has taken decision not to entrust the responsibility of financial matters in respect of festivals, Melas, events etc to the officers of the other Departments of District Authorities. Strict Vigilance is also keeping to ensure that all accounts of advances are get settled within the stipulated period of time.

2.26 Regarding the settlement of advances, the officers have drawn advances as required for conducting various events such as work shops, inauguration of projects etc pertaining to plan schemes and which are always settled in due time. But in some cases the settlement of advances is delayed due to the non availability of bills/vouchers connected from the concerned offers. Necessary steps have been taken to settle the accounts by communicating these who delayed to submit the accounts repeatedly till the accounts is settled. However, we will strictly adhere to all the codal provisions and norms of financial Management in future events.

Action Taken

2.27 Director of Tourism is appointed as a single officer at the Directorate to manage financial matters of Department of Tourism (copy of Government Order enclosed). Annexure II.

Recommendation

(Sl. No. 8, Para No. 133)

2.28 The Committee find that the negligence and lapses on the part of the former Directors and other controlling Officers in the Department paved the way for the violation of codal provisions and poor performance in financial management by subordinate officers. Pointing out the several specific instances of irregularities during evidence, the Committee desired to be furnished with the names of Directors of Department of Tourism during these periods. But the details have not yet been furnished to the Committee. Therefore, the Committee recommend that Government should conduct an enquiry into the delay in settlement of huge advances and in collection of arrears and to initiate action against the concerned officers.

Action Taken

2.29 The long pending unsettled advances are settled. The unsettled advance as on 1-12-2008 was Rs.8,60,000/-.

2.30 All long pending advances as on 1.12.2008 except two have been settled. The present unsettled advances is Rs.5.5 lakhs. Now utmost care is taken to settle all the advances of such nature then and there. The name of directors of Department of Tourism during the reported period are –

- 1) Sri. T.Balakrishnan IAS-8-4-1985 to 15-7-1988.
- 2) Sri.K.Jayakumar IAS-15-12-1988 to 30-9-1991
- 3) Sri.T.Balakrishnan IAS-1-10-1991 to 19-6-1993
- 4) Smt.Nalini Netto IAS-20.6.1993 to 7-10-1995

2.31 Para may be dropped as action has been taken to settle the advances.

Further Recommendation

2.32 The Committee decided to give direction to the department to settle the arrear advance amount of ₹ 5,50,000/- within three months.

Action Taken

2.33 All long pending advances as on 01.12.2008 as envisaged in para 133 of the above report have been settled except two cases and the position of unsettled advances for both the case is ₹5.15 lakhs only, and not ₹5.50 lakhs as reported earlier. Now, the unsettled two cases of pending advance amount of ₹5.15 lakhs has been settled. :-

2.34 The details of advance settlement, and the name of officers are as follows :

| Sl. No. | To whom sanctioning | Purpose | Sanctioned Order No. & date | Amount | Settlement Order No. & Date | Bill No. |
|---------|--|--|--|----------|--------------------------------------|---------------------------------------|
| 1 | Sri. A. Charles, Planning Officer | For earmarking boundaries & to avoid encroachment by fixing jendas at department land at Wagamon | C4-12973/1999 dt. 23.11.2002 AC Bill No. Inframatch 32/02-03 | 4,90,000 | P3 (C4)-12973/99 dated 28.04.2015 | DC Bill No. Inframatch 02/15-16 |
| 2 | Sri. K.N. Ajayakumar, Senior Superintendent | For meeting the expenditure in connection with the inspection conducted on Boat Yards at Pune & Mumbai on 28.05.2014 | C4-8593/2003 dt. 28.05.2004. AC Bill No. Inframatch 01/4-05 | 25,000 | P3(4)-8593/2003 dt. 19.01.15 | DC Bill No. upinfra 11/05-06 |

2.35 The Committee approved the statement of action taken on above para

Recommendation

(Sl. No.9, Para No. 134)

2.36 The Committee note that the advances given to Departmental officers of Tourism department and officers of other departments had been outstanding from 1987-88 onwards. From the evidence tendered before the Committee as well as from the additional information furnished by the Department, the Committee

understand that the Special Cell constituted to clear all the pending festival accounts could not succeed in this direction since the supporting vouchers could not be traced out. The Committee hope that the accounts pending adjustments for want of connected vouchers and receipts should be settled shortly and that in future Government should take care to see that the advances of such nature are adjusted then and there. The Committee recommend to initiate stringent action against the officers who had failed in settling advances aggregating to Rs. 337.53 lakhs given during 1987-88 to 1994-95.

Action Taken

2.37 The long pending unsettled advances are settled. The unsettled advance as on 01-12-2008 was Rs. 8,60,000/-. Earnest efforts are being taken for the settlement of these advance.

2.38 All non pending advances as on 01.12.2008 except two have been settled. The present position unsettled advances is Rs.5.5 lakhs. Now utmost care is taken to settle all the advances of such nature then and there. The name of directors of Department of Tourism

1. T. Balakrishnan IAS,
08-04-1985 to 15-07-1988
2. K. Jayakumar IAS
15-12-1988 to 30-09-1991
3. T. Balakrishnan IAS
01-10-1991 to 19-06-1993
4. Nalini Netto IAS
20-06-1993 to 07-10-1995

Recommendation

(Sl. No. 10, Para No. 135)

2.39 The Committee are led to the conclusion that the absence of a well organized internal audit wing is the main reason for the persistence of irregularities in cash management. The Committee find that the audit wing now functioning in the Department of Tourism could not complete even the audit of accounts of Guest

Houses properly and in time. It is understood that the Department had submitted a proposal to Government for strengthening the present system of internal audit. The Committee recommends that an independent full fledged audit wing may be sanctioned for ensuring the concurrent audit.

Action Taken

2.40 Director of Tourism has forwarded a proposal for creation of additional post for the strengthening of Inspection Wing in Tourism Department as the present staff strength is not sufficient to inspect all major Government Guest Houses once in three months. Government have examined the proposal in detail and the proposal was declined as it will cause additional financial commitment to the State exchequer. Hence Director of Tourism was requested to explore the possibility of strengthening the inspection wing by redeploying the existing staff from other wings in the Department. On a reply the Director of Tourism has pointed out the difficulties to strengthen the Inspection Wing by re-deploying the existing staff from other wings.

Further Recommendation

2.41 The Committee was not satisfied with the reply furnished by the Department and strongly recommended that the department should take earnest steps to strengthen the Internal Audit Wing and ensure its effective functioning and the same should be intimated to the Committee within two months.

Action Taken

2.42 In order to strengthen the Internal Audit wing and its effective functioning, an Internal Audit wing and an Audit Monitoring Committee have been constituted at the Directorate of tourism and the Internal Audit Wing is now set to work.

2.43 The Committee approved the statement of the action taken on above para.

Recommendation

(Sl. No.11, Para No. 136)

2.44 The Committee notice that the revenue collected by way of room rent and Government share of catering charges in the Guest Houses were not being remitted in the treasury in time and that the Managers used to divert these collections for meeting the day to-day expenses of catering, fuel charges, hire charges etc. The Committee are also not quite convinced of the reasons adduced for not maintaining a fixed amount in the Guest Houses in the form of a permanent advance to meet the expenses in connection with the visit of the VIP/VVIP. The Committee urge the Government to evolve a system, to meet urgent and unforeseen expenditure, in strict conformity with the principles of public accountability and without violating the codal provisions. The Committee also recommend that in view of the peculiar nature of the Department a permanent system should be evolved in consultation with the Finance Department to entrust a fixed amount by way of permanent advance to the Managers of Guest Houses to meet contingencies.

Action Taken

2.45 Instruction have been given to all concerned not to divert fund to other purpose in future. Due to financial crisis the Taxi and Fuel charges could not be drawn in time from Treasury. So immediate arrangements had to be made for engaging Taxi for State Guest and Ministers. The managers were forced to use the cash from the Revenue Receipts.

2.46 Due to Treasury ban the temporary Receipt also could not be encashed.

Action taken

2.47 At present the department maintained a fixed amount in Guest houses as permanent advance to meet the expenses in connection with VIP/VVIP visits. At Guest Houses, Thaycaud, and Ernakulam the amount of permanent advance is Rs.5,000/- and other Guest houses it is Rs.2,000/-. The proposal of the Director of Tourism to increase the permanent advance is under

Recommendation

(Sl. No.12, Para No.137)

2.48 Apart from the scrutiny of irregularities mentioned in audit paragraphs, the Committee made an effort to gather information about the problems that impede the growth of tourism in the state.

Action Taken

2.49 Action will be taken to find out the problems that empede the growth of Tourism in the state.

Recommendation

(Sl. No. 13, Para No. 138)

2.50 During the course of the indepth study, the Committee expressed concern over the future progress of the 24 centres identified under the scheme of "Destination Kerala". The Committee also found that various other schemes launched for tourism promotion activities like Dream City, Kozhikode, Mattupetty, Neyyar Dam, Palaruvi etc. have come to a stand still due to non-co-operation of other Departments like Irrigation, Forest and Wildlife, Kerala Water Authority etc. The Committee urge, the Government to settle the issues or disputes that stand in the way of schemes for tourism promotion immediately and to issue specific guidelines for the implementation of such schemes on a priority basis.

Action Taken

2.51 It is true that many tourism promotion activities like Green City, Project Kozhikode, Neyyar Dam, Palaruvi etc. came to a standstill due to non-co-operation of other relevant departments. However, Department of Tourism and District Tourism Promotion Councils are taking maximum efforts to promote developmental activities at these places. Action is being taken to settle the issues.

Recommendation

(Sl. No.14, Para No. 139)

2.52 The Committee understand that the two travel circuits started in Kerala have not connected many places of tourist attraction. The Committee notice that the lack of exploration or investigation for linking highranges and other places of tourism prospects adversely affected the development of new travel circuits. The Committee are of the view that new travel circuits linking air service from Kozhikode, Kochi, Thiruvananthapuram connecting Manglore and Mysore would be highly desirable for tourist traffic by developing additional places having tourism potential.

Action Taken

2.53 The recommendation for a new travel circuit linking air service from Kozhikode, Kochi, Thiruvananthapuram connecting Mangalore and Mysore will be explored after making a feasibility study of the project.

Recommendation

(Sl. No. 15, Para No. 140)

2.54 The Committee believe that information and publicity are the core of tourism promotion anywhere. In order to achieve this objective Government should open new information centres abroad for developing worldwide advertisement. Acknowledging the effectiveness of publicity the Committee urge the Government to adopt modern means of publicity in addition to existing modes.

Action Taken

2.55 As the Committee assumed, information and publicity are, of course, the core of Tourism Promotion in our state also. Wide publicity is being provided on behalf of Department of Tourism World Wide through various travel trade fairs such as WTM, KTM, ITB etc. Modern techniques are also applied for proper marketing and publicity for Kerala Tourism through internet, magazines and other medias.

Recommendation

(Sl. No.16, Para No.141)

2.56 The Committee are alarmed to note that there is shortage of 4000 hotel rooms/beds per year to cater to the needs of all types of tourists and our state is far behind some of the other states in providing hotel accommodation and other facilities. The Committee underline the need for the qualitative as well as quantitative

improvement in availability of accommodation for tourist attraction. Therefore, the Committee recommend that the department may evolve schemes for providing more hotel facilities in public sector, private or as a joint venture to overcome the inadequacy of accommodation facilities for domestic as well as international tourists.

Action Taken

2.57 Now the private sector in the state is coming forward in a big way to start new quality accommodation facilities in all the major tourist destination in the state. Moreover KTDC, TRKL etc are also coming out with more number of hotel projects in the state. Department of Tourism also evolved schemes of Yatrinivases and wayside facilities for the low budgetted tourists coming to the state.

Action Taken

2.58 Noted, Department of Tourism is encouraging private sector to develop more hotels by providing attractive incentives. KTDC, the public sector undertaking is also planning to construct more rooms in its existing hotels and develop more hotels at new tourism destinations.

Recommendation

(Sl. No.17, Para No. 142)

2.59 The Committee understand that all the required facilities in tourism sector could not be arranged or fulfilled by Government alone. The Committee observe that the development of tourism industry depends to a great extent upon the active participation of private enterprises with constructive co-operation. Therefore, the Committee urge the Government to create a healthy atmosphere for total involvement of private sector in the tourism promotional activities in our State by giving incentives, providing training, awards for excellent services, arranging bank loans etc.

Action Taken

2.60 Government is giving full support to the private sector the promotional activities in the Tourism field. Financial incentives such as investment subsidies and electricity tariff subsidy, Tourism Awards for excellent services etc are being offered to the private sector as a part of encouraging them in building up quality tourism infrastructure.

Recommendation

(Sl. No.18, Para No 143)

2.61 The Committee view very seriously the deterioration of the forests, mural paintings, caves, pictures of archaeological, architectural and historical importance and antique articles belonging to royal families and exquisite heritage items of rare character. The Committee emphasise the need to preserve these monuments, paintings, pictures without causing any destruction, modification to damage to the existing structure and urge the Government to explore possibility of taking over the preservation and conservation of these forts, caved paintings and other items of antiquity in consultation with the Archaeological Survey of India which now handles all these activities.

Action Taken

2.62 In connection with the preservation and conservation of age old buildings and other monuments of Kerala, Government have formulating a new heritage protection scheme called "Grihasthali". Conservation and preservation of Fort Kochi Heritage area is also being taken up by the Department.

Recommendation

(Sl.No.19, Para No 144)

2.63 The Committee fail to understand the rationale behind moving ahead with popularisation of ecotourism, which pose danger to the ecology, by creating facilities for viewing towers, tree top huts in wild life sanctuaries etc., for promoting educational component of wild life tourism. The Committee would like to point out the possible risk of ecological 'imbalances' while promoting ecotourism and to cautious about the danger of mass tourism behind the concept of ecotourism. The Committee, therefore, recommend the popularisation of tourism to the interior parts of forests

should be strictly regulated and Government should issue specific guidelines while permitting ecotourism which may pose danger to ecology.

Action Taken

2.64 The Eco-Tourism activities are in a new phase to the State, Accepting all the anxious points in this sector, Government have taken steps to promote eco-tourism in the state. As an initial effort, Thenmala in Kollam District is being developed as a unique eco-tourism destination.

2.65 The tourism based activities in the interior part of the forests are controlled by the Forest Department and these are done in a strictly regulated way.

Recommendation

(Sl. No.20, Para No 145)

2.66 The Committee learn that no effective survey or study has been conducted by the Department of Tourism before launching most of the tourism promotion scheme in the State. Projects like wayside amenity at Parassala, tented accommodation at Ponmudi, Microlight aircraft, dredging of channel from Aakulam to Veli lake have failed to have to be abandoned midway, Luxury cruisers could not be advantageously utilised and Beach Resorts, Varkala and Kappad could not be leased out in time. The Committee are of the view that schemes evolved towards development of tourism should have been taken up only after conducting a detailed survey as to their financial viability and feasibility.

Action Taken

2.67 The Committee's observation in this regard is accepted. Even though detailed study in each and every project is not possible, the viability and feasibility of projects can be assessed before starting of the project.

Action Taken

2.68 Noted. The recommendations are adhered to in respect of the projects planned and implemented.

Recommendation

(Sl. No.21, Para No 146)

2.69 The Committee understand that several assets created utilising central assistance have been leased out to other agencies like KTDC, TRKL, or private agencies running on commercial basis at a nominal rent of Re.1. From the details furnished to the Committee it is learned that the management of 14 units created utilising central assistance are leased out for a nominal amount and the agencies like KTDC and TRKL, had sublet these assets to other agencies for a huge rent. During evidence the Committee came to know that in 1995-96 the Finance Department had suggested to modify the lease/rent pattern and proposed to collect 20% of the profit from KTDC/TRKL, or other agencies.

2.70 The Committee note that this is not applicable to old cases. Therefore, the Committee suggest that whenever the infrastructure created out of central assistance, are leased/sublet to agencies or individuals, the Department should ensure that adequate fee/lease rent should be fixed in relation to the profit earned by the lessees. The Government should reserve the right to revise the rates at appropriate intervals. The Committee also recommend to issue necessary guidelines for subletting the assets created with central assistance.

Action Taken

2.71 Even the units created utilising central assistance have leased out to other agencies, the ownership remain in the Government. Most of each units are given to KTDC/TRKL with a condition of remitting 20% of the project. Government of India has

recently issued detailed guidelines for subletting the assets created with Central assistance.

Action Taken

2.72 Noted. Action is being taken to fix lease rent for leasing out properties created with central assistance.

Recommendation

(Sl. No.22, Para No 147)

2.73 The Committee regret to note that due importance was not given for developing domestic tourism in our State. The Committee underline the need for systematic planning for the development of domestic tourism in our state. The Committee also opine that benefits from domestic tourism would be higher than those from international tourism if accommodation and other facilities are provided at moderate rate. The Committee urge to promote organised and conducted tours connecting the tourist centres and pilgrim centres.

Action Taken

2.74 Government has taken effective steps to initiate and promote domestic tourism in our state. Systematic planning for the development of the same is being undertaken by the Government in recent times. In view of that, keen attention is taken to develop the infrastructure facilities within the state like transportation, accommodation, Information centres etc. both in public and private sector.

2.75 Recently an agreement has been signed with the Indian Railways for providing Special coaches for the tourists coming to Kerala from Mumbai. MOU has been signed by Department of Tourism and Kerala State Road Transport Corporation for a joint venture for providing sufficient toilets, clock rooms etc for the tourists at the KSRTC Bus Station in the state.

2.76 Moreover a toll-free telephonic information service system has been introduced at the Directorate of Tourism for the domestic tourists which will be extended to foreign tourists also in future. Availing this facility, anybody in the country can access information about Kerala within no time, without any cost. Kerala Tourism Development Corporation is organizing conducted tours to various pilgrims centres in and around the state. Government is extending financial assistance to various cultural events which directly and indirectly promotes pilgrim tourism.

Recommendation

(Sl. No. 23, Para No. 148)

2.77 The Committee observe that Onam week festivals/Tourism festivals and Great Elephant March etc., organised incurring heavy expenditure did not serve the intended purpose of attracting foreign tourists. The Committee wish to point out that the present Tourism festivals and melas were not conducted in the tourist season. The Committee are of the view that such fairs, festivals, boat races, melas etc. should be rescheduled in such a way to coincide with the tourist season.

Action Taken

2.78 As the Committee pointed out, festivals like Great Elephant March, Village Fair have not served their purpose inspite of heavy expenditure. Department of Tourism had discontinued the conduct of these festivals for the same reason. At the same time all other festivals except Onam Week Celebrations are being conducted in the tourist season. "Flavour-the ethnic food festival", "Nishagandhi Dance Festival", "Jalatharangal" are being organised in the tourist season with a view to attract the foreign tourists as well as the domestic tourists. Steps will be taken, to organise various festivals during the tourist season itself.

Recommendation

(Sl. No.24, Para No. 149)

2.79 The Committee notice that the sale proceeds of the tickets of the Great Elephant march conducted during 1990-94 amounting to Rs. 26.48 lakhs is pending adjustment even after lapse of 6 years. The Department could neither recover the money nor take any action against the officers responsible for the shortage in cash balance which is tantamount to misappropriation of Government money. The Committee therefore recommend that earnest efforts should be made to settle the accounts of Great Elephant March from 1990 onwards.

Action Taken

2.80 The final accounts of Grant Elephant March 1990,1992,1994,1995,1996, 1997, 1998, and 1999 (the last event) have been settled. Earnest attempt is being taken to settle the accounts of Great Elephant March 1991 & 1993 at the earliest.

Action Taken

2.81 The Great Elephant March has been conducted in 3 Districts viz Thrissur, Alappuzha & Thiruvananthapuram during the period 1990 to 1998 organized through concerned District Collector and Chairman of District Promotion Councils. All the accounts were operated in favour of the Finance Officer by opening separate bank account under the control of the Finance Officer. The final accounts for the year 1990 to 1999 were already settled except that for 1993. Since the event is over and more than 20 years has elapsed, details are not available and all the efforts to trace out the files were futile. In view of the above facts, the above para may kindly be dropped.

Recommendation

(Sl. No.25, Para No. 150)

2.82 The Committee understand that Department of Tourism did not have a manual to regulate its own functioning. The Committee therefore, urge the Government to take necessary steps in this regard.

Action Taken

2.83 On the basis of the recommendations of the Committee, it is decided to constitute a Committee, for preparing a Tourism Manual for the Department. The Committee will prepare the Manual and submit the report soon.

Recommendation

(Sl. No.26, Para No. 151)

2.84 Another irregularity which has come to the notice of the Committee is that the Managers of Guest Houses and other Controlling Officers are not observing the rules laid down in Kerala Financial Code regarding the collection and remittance of revenue by way of rent, sale proceeds, etc. Diversion of receipts for meeting routine expenditure is gross violation of financial principles. The Committee strongly recommend that the Controlling Officers should strictly adhere to the provisions of the Kerala Financial Code in handling Government money.

Action Taken

2.85 Strict warning has been issued to the Managers of Guest Houses not to divert Government revenue and direction has been issued to them for the proper collection and remittance of Government revenue to the treasury to the next working day/with in 3 days.

Recommendation

(Sl. No.27, Para No. 152)

2.86 In a note furnished to the Committee (Appendix II) Government have stated that Rs.25,06,751.74 is due to Government from the Guest House Managers from 1984 onwards. The Committee are deeply alarmed to note that the liabilities are outstanding for a period of more than 16 years. It is surprising that the Government have not taken any serious step to put an end to this phenomenon. The Committee are of the view that the Government should prescribe a time limit to settle all liabilities and necessary steps taken to check the accumulation of such liabilities in future.

Action Taken

2.87 The guest House authorities are conducting parties, State Dinner, Accommodation of the State Guest, Government Guest etc after getting information from Government. The GAD issued Government orders, accordingly the managers are spending Government money to do the catering. When the Government passes the bill, managers encash the bill and remit to Government Account.

2.88 When the Ministers instruct the Managers to do the catering i.e. after issuing letter, the managers are arranging the catering, the bills are prepared and sent to the concerned. When the bill is passed by the concerned Minister/officers of Government, the money is remitted to Government account.

2.89 In Guest House, Trivandrum and Kovalam Government have introduced Government Catering All Revenue Receipts go to Government. Hence the cash Rs.2,50,675/- is due to Government. All the parties have been conducted as per the Government order. But the Bills sent to Government have not been encashed due to financial crisis. When it is passed by Government all the cash should be remitted to Government Account.

Action Taken

2.90 It has been reported that an amount of Rs.2,50,675/- was the due amount to Government from various Guest Houses as revenue collection. But the actual figure is Rs.25,06,751/-. This has happened due to clerical error. The error is regretted. It is informed that the pending dues to Government from various Guest Houses has been cleared. It may please be noted that all the Guest Houses except the Government Guest Houses, Thycaud, Thiruvananthapuram are having managerial catering and the revenue collections are being remitted to Government account promptly after collection. In the case of Government Guest House, Thycaud, Where Government catering is going on, credit facilities are not given to guests, but only to Ministers, State Guest and Guest of Government. These credit bills are forwarded to Government as and when it is passed and reimbursed to the deputy Director/ Manager, the dues are remitted to Government. In short no amount is outstanding in any Guest Houses as pending dues to Government. The entire amount mentioned in the report has been cleared.

Recommendation

(Sl. No.29, Para No. 154)

2.91 The Committee observe that appropriate controls and legal protections are indispensable for the healthy development of tourism. There should be a constant vigil against the undesirable factors which stand in the way of tourism development. The Committee feel that the absence of a core agency for a healthy and favorable approach towards tourism is the main reason behind these problems. The Committee note that the Government have decided to form Tourism Development Authorities in major centres. The Committee suggest that the unscrupulous growth of tourism shall

be regulated by preventing unbridled construction, deforestation etc. causing ecological imbalances.

Action Taken

2.92 The Committee's views to impose certain regulation in this field is an acceptable one. Government have already taken steps to control and regulate the unnecessary elements in this field by deploying Tourism Police and Life Guard Services etc. Department of Tourism is also in the process of preparation of Master Plan of all important tourist destinations so that uncontrolled development such as unbridled construction, deforestation etc. causing ecological imbalances can be regulated.

Recommendation

(Sl. No. 30, Para No. 155)

2.93 The Committee notice that there were serious flaws in the working of some District Tourism Promotion Councils, established with a view to promote tourism at district level. They failed to foresee the problems and challenges in implementing the various Central and State plan schemes and failed to generate income of its own. Acknowledging the fact that one or two DTPC's are functioning comparatively satisfactory. The Committee point out that lack of specific guidelines and effective control resulted in the mal-implementation of works, failure in timely submission of the accounts and utilisation certificates. The Committee urge the Government to issue detailed guidelines regarding preparation and implementation of projects by the DTPCs and for the maintenance of their accounts.

Action Taken

2.94 The observations are noted. The Department of Tourism has already issued guidelines to the D.T.P.Cs regarding preparation & implementation of projects and maintenance of accounts.

Recommendations

(Sl. No. 31, Para No. 156)

2.95 The Committee were astonished to note that there is no responsible officer in the District Tourism Promotion Councils to watch whether the advances drawn have been utilised properly and to ensure timely settlement of the accounts relating to various projects. The Committee underline the need for including a representative of the Department of Tourism in the District Tourism Promotion Councils to shoulder the financial responsibility. The Committee also recommended that the service of a full time Secretary shall be ensured for co-ordinating all functions of Tourism at district level.

Action Taken

2.96 Government have issued order for the appointment of full time Secretary in the D.T.P.C, Government have directed all the D.T.P.Cs to appoint the secretary on deputation basis after giving wide publicity through media almost all the D.T.P.Cs now have also accorded sanction for a post of Clerk-Cum Computer Operator and a post of Driver-Cum-Peon in each D.T.P.C.

2.97 Considering the reply for the Recommendations 154 & 156 the Committee made a detailed discussion about the Wagamon Tourism Project proposed by the Tourism Department. The Committee also required to be furnished with a copy of Ananda Bose Commission Report and the exclusive summary of Wagamon Master Plan and the department complied with the request of the Committee.

Recommendation

(Sl. No. 32 Para No. 157)

2.98 The Committee notice several cases of non-submission of utilisation certificates and delay in furnishing the details of settlement of advances by several District Tourism Promotion Councils which received financial assistance from Government. Although financial rules stipulated that when assistance are given for specific purposes, certificate of utilisation with supporting vouchers should be forwarded to the Department within 12 months from the date of sanction of such assistance. The Committee notice that utilisation certificates in respect of 88 completed works as of September 1994 were yet to be received. As a nodal authority, it is the duty of the Director, Department of Tourism to monitor the proper utilisation of the amount released. The Committee recommend that whenever the accounts are not settled or received from DTPCs, further release of grants should not be allowed.

Action Taken

2.99 Observation is noted. All the D.T.P.Cs were directed to submit utilization Certificate as per the format issued by the Department of Tourism. The Director, department of tourism convened a meeting of Secretaries D.T.P.Cs and issued instructions on submission of Utilization Certificates. D.T.P.Cs have been told that Departmental assistance will be released only on the basis of physical and financial progress of works, submission of Utilization certificates etc. compliance of these instructions are being closely monitored.

Recommendation

(Sl. No. 33, Para No. 158)

2.100 The Committee note with displeasure that there was inordinate delay in completing the formalities and certification of audit of accounts in respect of DTPCs by Chartered Accountants and in getting them audited by the Director of Local Fund Audit.

Action Taken

2.101 The delay in finalization of accounts and audit are noted. Government have entrusted the responsibility of detailed audit of accounts of the D.T.P.Cs with a cell comprising the Deputy Director of Local Fund and section officer of Finance Department which has been constituted for the audit of Tourism week Accounts. This team has already started audit of D.T.P.Cs.

Recommendation

(Sl. No. 34, Para No. 159)

2.102 The Committee understand that although Government have been providing substantial financial assistance to DTPCS no effective evaluation or study on the performance of DTPC has been conducted since its inception. The Committee urge the Government for an evaluation study at Government level for ascertaining the impact of activities of DTPCS in the development of tourism sector.

Action Taken

2.103 Government have appointed Shri. C.V. Ananda Bose, IAS as Special officer to study and submit a report on restructurings of the D.T.P.Cs with the following terms & reference.

- (i) Evaluate the functioning of the D.T.P.Cs.
- (ii) Define the role of D.T.P.Cs in the context of liberalization of the economy.

2.104 Offer suggestions for restructuring the D.T.P.Cs the study is progressing. Sri Ananda Bose has furnished his report and the report is under the consideration of Government.

Recommendation

(Sl. No. 35, Para No. 160)

2.105 The Committee emphasize the need for conducting comprehensive statistical research and studies for creating a positive approach towards tourism sector. The Committee urge the Government for strengthening the statistics and Research wing of the Department of Tourism for the planned development of tourism industry, in our State.

Action Taken

2.106 Steps have already been taken for conducting comprehensive studies & Research in Tourism sector. As part of that, studies have been conducted by Tata Consultancy Services, NATPAC, CESS and other similar organizations. The Research wing has been upgraded with better and comprehensive use of Information Technology and computers in collection and dissemination of information. Department has brought out publications on statistics of hotels etc. in this regard. Department is also taking steps towards continuous system of research and studies engaging suitable consultants.

Recommendation

(Sl. No. 36, Para No. 161)

2.107 During the visit to Munnar Hill Resort, the Committee were informed that the renovation of Munnar-Kodaikanal road through the forest land now under the control of M/s. Tata Tea Ltd., would reduce the existing Kochi-Kodaikanal road distance by 25 kms. and a new tourism circuit would be developed. The Committee came to know that the TamilNadu portion of this road had been developed but the Kerala portion

could not be developed for want of permit from the Mining and Geology Department for quarrying. The Committee recommend the Government for assessing the feasibility of renovation of Munnar-Kodaikanal road, now under the control of Tata Tea Ltd.

Action Taken

2.108 The construction of Munnar-Kodaikanal road is already started by Public Works Department.

Recommendation

(Sl. No. 37 Para No. 162)

2.109 The Committee understand that room rent in Guest House has been enhanced substantially as proposed by the Finance Department. The Committee opine that the revised rates are not reasonable and urge the Government to modify the rent pattern of Guest Houses to attract foreign as well as inland tourists.

Action Taken

2.110 As per G.O(MS)NO.262/01/GAD dated 26-7-2001 Government have enhanced the rent pattern of Guest Houses (Copy enclosed).

Recommendation

(Sl. No. 38 Para No. 163)

2.111 The Committee cannot refute the fact that foreign tourists come to our state to enjoy the scenic beauty, hill resorts, coastal belts, lakes and backwaters, luxuriant forest with wild animals etc. The Committee urge the Government to include artificial arrangements as well while drawing future tourism projects without hammering the scenic beauty of the area which would promote domestic tourism to a greater extent.

Action Taken

2.112 Government agrees with the observation of the Committee Activities such as Amusement parks, ropeway, water sports adventure sports activities etc. are already being taken up by Government and various suitable tourist destinations.

Recommendation

(Sl. No. 39, Para No. 164)

2.113 During evidence, the representatives of hotel industry, tour operators and hotel owners disclosed that not even the concessions and allowances made to a small scale industry are granted to them. The Committee recommend that the Government should consider extending all possible concessions, exemptions in taxes, power tariffs, duties, sales tax, luxury tax admissible to industrial concerns or as applicable for new projects to facilitate establishment of hotel chains and to attract other concerns to invest in new hotel projects in the State.

Action Taken

2.114 Concessions and incentives as giving now to hotel industry and tour operators such as investment subsidy and electricity tariff subsidy. But it is felt that the incentives offered to Tourism industry are minimal and decision on concession entertainment tax, luxury tax, building tax etc. have to be taken by the Government.

Recommendation

(Sl. No. 40, Para No. 165)

2.115 Uninterrupted supply of power and Water are the primary requisites for tourism development. The Committee recommend that Government should evolve a master plan in consultation with the KSEB and KWA for ensuring enough supply of power and drinking water to the tourist centres, especially to hill resorts.

Action Taken

2.116 Noted. The department is taking initiatives to develop sufficient uninterrupted water supply and power at tourist destinations. A water supply project at Munnar for

an estimate of Rs.1/- crore has already been sanctioned. Action is underway for a water supply scheme for Kovalam

Recommendation

(Sl. No. 41, Para No. 166)

2.117 The Committee urge the Government to analyse the feasibility of allowing supply of Wine/Beer to the clients of the tourist resorts without any provision for external sales as a part of tourism promotion.

Action Taken

2.118 It is under the consideration of Government to take a policy decision for providing wine/beer to the clients at Tourist destinations.

Recommendation

(Sl. No. 42, Para No. 167)

2.119 The Committee understand that the inclusion of Kovalam in Zone III under Coastal Regulation Act has badly affected the further progress of the tourist centre, Kovalam. The Committee recommend that steps should be taken by Government for getting Kovalam included in Zone II so that further development of the tourism centre is not affected.

Action Taken

2.120 The matter has been taken up with the Science and Technology and Environment Department, who is administering the CRZ Rules. It is up to that department to furnish a final reply on this.

Action Taken

2.121 The matter has already been taken up with Government of India

Recommendation

(Sl. No.43, Para No 168)

2.122 The Committee notice instances of exploitation of tourists by unscrupulous traders, interference of local people and wandering intruders. The Committee understands that the Tourism Department has introduced the system of Tourist Police in major tourism centres for creating a sense of security and confidence among the tourist. But their services not seems to have been advantageously utilised. The Committee therefore recommended that the functions of tourist police shall be strengthened so as to mitigate the difficulties experienced by visiting tourists.

Action Taken

2.123 In order to strengthen the safety measures in the tourist destinations and to give protection to the tourists, it has been decided to strengthen the Tourism Police wing and life guards by posting more personals in this cadre.

Action Taken

2.124 Police Department was already addressed to strengthen the service of Tourist Police.

Recommendation

(Sl. No. 44, Para No. 169)

2.125 The Committee urge that the Government should be vigilant against those agencies who are indulged in tarnishing the image of our major tourism centres especially Kovalam, which will adversely affect our tourism industry.

Action Taken

2.126 Department of Tourism is now taking all steps for ensuring a peaceful holiday to those visiting major tourist centres such as Kovalam.

Action Taken

Action Taken

2.127 Noted. Action is being taken to improve the situation.

Recommendation

(Sl. No.45, Para No.170)

2.128 The Committee are displeased to note that the state Tourism Advisory Board which constituted in 1971 to boost the tourism sector was not reconstituted since 22.05.1989. The Committee urge the Government to take immediate action for the reconstitution of State Tourism Advisory Board in every 3 years to co-ordinate functions of tourism industry. The Committee also feel that the reorganisation of the present set up of Tourism Department will accelerate development of tourism in the state and help to achieve early, the projected targets in the Tourism Policy, 1995.

Action Taken

2.129 Tourism Advisory Committee has been constituted as per G.O.(MS) No. 286/05/TSM dated 06.08.05(Copy enclosed). (Annexure VI)

Thiruvananthapuram,
10th August, 2023

Sunny Joseph,
Chairman,
Committee on Public Accounts.

APPENDIX

Summary of Main Conclusions / Recommendations

| Sl No. | Para No. | Department concerned | Conclusion / Recommendation |
|--------|----------|----------------------|--|
| 1 | 1.8 | Tourism | <ol style="list-style-type: none"> 1. Convene meeting at the Secretary level and also at the heads of department level at once in a year to see the problems which have to be taken up by the Kerala House for liaison work and such other activities in New Delhi. 2. Planning for effective and result oriented liaison work. 3. Conduct study about the working of Andra Bhavan and other major State Houses in New Delhi and examine the feasibilities of introducing those activities being undertaken by them for their states in Kerala House also. 4. Conduct seminars to develop a right vision of Kerala. 5. Arrangements for conducting cultural programmes. 6. Proper record of accounts and break up of every account. 7. Review of the entire purchase and cost analysis of the articles purchased. |

| | | | |
|--|--|--|---|
| | | | <p>8. Expeditious action for framing Special Rules.</p> <p>9. Package for the legitimate utilisation of electricity.</p> <p>10. Quality test of water.</p> <p>11. Attention for a hygienic atmosphere.</p> <p>12. Feasibility study for introducing internal audit.</p> <p>13. Planning for the proper utilisation of Travancore Houe and Kapoorthala Plot.</p> <p>14. Possibility of entrusting the administration of Kerala House, New Delhi to a separate department.</p> <p>1.8 The Committee recommends that the details of the present status of the action taken by the department on the above recommendations should be made available to the Committee within one month.</p> |
|--|--|--|---|

Annexure I 13623

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT)
प्रधान महालेखाकार (लेखापरीक्षा) का कार्यालय
KERALA, THIRUVANANTHAPURAM - 695 039
केरल, त्रिस्वन्नपुरम - 695 039
P.B. No 5608

No. Rep(PAC)/53-59/1998-2000/CX/ 142
Dated: 17th September 2003

2389

956

To

The Secretary to Government,
General Administration (Tourism-B) Department,
Thiruvananthapuram.

Sir,

Sub: Action Taken Statement on the recommendations contained in 110th Report
of PAC - regarding -

Ref:- Government letter No. 4666/TB-3/01/GAD dated 01.09.2003

Please refer to the letter dated 01.09.2003 forwarding the Action Taken Statement
on the recommendations contained in the 110th Report of PAC (1998-2000). The
statements have been vetted in audit subject to the following remarks.

* Para No. 126

- (i) The first sentence of the Action Taken Note has not brought the remark fully.
- (ii) Result of action taken in regard to settlement of action/adjustment of advances may be specified.
- (iii) Result of proposals sent to Government of India may be specified.

Para 127

Progress of action taken for the closure and transfer of balance in the
accounts of Bekal Tourism Authority and the amount transferred may be specified.

Para 128

- (i) Details of sanction of financial assistance to the proposal submitted by DTPC Kasargod may be mentioned.
- (ii) In Government file, it is mentioned that the proposal is pending before Government. Then how it can be stated that sanction has been accorded.
- (iii) The last sentence may be revised so as to bring out the idea clearly.

Para 129

- (i) The constraints faced by the department may be specified.
- (ii) The authorities from whom permissions are sought may be specified.

Para 130

Progress of Action taken may be given.

Para 131

Why Archaeological Survey of India has objected to installation of caution board may be specified.

Para 132

See remarks against Para 126.

✂ Para 136

What will be the fate of instructions said to have been issued in the light of constraints narrated?

Paras 137, 138, 139, 150

Progress of action may be reported to the Committee in the form of supplementary ATN.

149
152

Para 141

The schemes evolved and the additional facilities created may be specified.

Para 145

How the viability and feasibility of the Project can be assessed without detailed study?

Para 146

- (i) Whether any monitoring is done on remittance of 20% of the proposal?
- (ii) Copies of the guidelines said to have been issued by Government of India may be enclosed.

Para 149

Progress of action to settle the accounts of Great Elephant March 1991 & 1993 may be furnished.

Para 152

What is the present position of dues outstanding?

(File Nos. 4666/TB-3/01/GAD and 58302/TA-2/95/GAD are also returned herewith and its receipt may please be acknowledged.)

Yours faithfully,

Senior Audit Officer/Report (PAC)

Copy to:

The Secretary
Legislature Secretariat
Government of Kerala

Senior Audit Officer/Report (PAC)

Annexure II

1136

GOVERNMENT OF KERALA

ADVISORY

Tourism - Committee on Public Accounts (1998-2000)-110th report-Implementation of recommendations-Appointment of Director of Tourism as single prior officer to manage financial matters in Department of Tourism-Order issued.

TOURISM DEPARTMENT

G.O.(Rt) No.5418/06/TSM

Dated, Thiruvananthapuram 4-7-06.

Read:- Letter No. Report (PAC)/75-CX/1998-2000/202 dated 24-2-06 from Senior Audit Officer, Office of the Principal Accountant General (Audit).

ORDER

Committee on Public Accounts (1998-2000) in their 110th report have recommended that responsibility of financial matters in respect of Festivals, melas, events etc held under the auspices of Department of Tourism should not be entrusted to the officers of other Departments or District authorities, but should be vested with a single officer of the Directorate who should be held responsible and answerable for the pecuniary loss if any sustained by Government.

2. Government have examined the matter and are pleased to appoint Director of Tourism as single prior officer to manage financial matters of Department of Tourism and he will be responsible and answerable for the pecuniary loss if any sustained by Government.

By Order of the Governor
K. Asha Devi
Under Secretary
For Principal Secretary to Government.

To

The Director, Department of Tourism, Park view, Thiruvananthapuram.
The Principal Accountant General (Audit) Kerala, Thiruvananthapuram.
The Finance Department.

SF/OC

Forwarded/by Order

Sainiswalkk

Section Officer.



Annexure III

1024

GOVERNMENT OF KERALA

No. 4666/TB3/01/GAD.

General Admn. (Tourism-B) Dept.,
Dated, Thiruvananthapuram 27-4-2004

From
The Secretary to Government.

To
The Secretary,
Legislature Secretariat.

Sir,

Sub:-PAC (1998-2000)-110th report- Action Taken on para 153-further
action -regarding.

Ref:- Your letter No. 5595/PAC.B1/01/10 dated 26-4-03

With reference to the letter cited, the following details are furnished for further necessary action.

As per the letter cited, the Committee pointed out contradiction that the communication supposed to have been sent demanding 4000 remittance of a Minister has been addressed to Protocol Officer, General Administration Department while the same was shown as the personal liability of that Minister. In this connection, the Resident Commissioner has reported that this was done with the good intention to bring the matter to the direct attention of the Minister and thus for making arrangements for the speedy settlement of the dues.

The matter of writing off the old dues up to 2003 is under the consideration of Government.

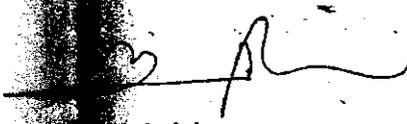
The details of daily waged hands engaged in different category of posts are enclosed herewith. It is also informed that the daily waged persons are being engaged for a continuous period for 29 days and given a break of one day. The security system in Kerala house has been privatized. Outsourced security personnel from an Ex-Service security Agency had commenced with effect from 1-3-03.

The Annual Income from all sources from the properties of the Government of Kerala in Delhi is Rs. 20,44,658/- as in the following details:

- 1) Rent from SBT, Travancore House Palace for the year 2003 (@ Rs. 1,68,500/- per month)=Rs.20,22,000/-
- 2) Rent from the Coir Craft for the period from 23-10-2003 to 23-10-2003=Rs. 10,000/-
- 3) Rent from Hantex for the period from 14-10-03 to 14-10-2003=Rs. 8,470/-
- 4) Rent from the Staff of the office of the Resident Commissioner residing at Kapurthala Plot for the year 2003=Rs.8514/-
- 5) Rent from the Staff of the office of the Resident Commissioner residing at Travancore House for the year 2003=Rs.1530/-
- 6) Rent from the staff of the office of the Resident Commissioner residing at Kerala House Flats for the year 2003=Rs.4144/-

Income from the Guest House, Kerala House towards rent, catering charges, Telephone charges, Dailies & Miscellaneous for the year 2003 Rs. 53,90,394/-

Yours faithfully


P. Balakrishnan
Secretary (Tourism).

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DETAILS OF DAILY WAGE EMPLOYEES WORKING IN KERALA HOUSE,
NEW DELHI

| Sl.No | Name | Date of appointment | Duration of Service |
|-------|----------------|---------------------|--|
| 1 | Bobby K.A | 1.9.1997 | From 1.9.1997 onwards working as Room Attendant |
| 2 | Raveendran.K.K | 1.11.1995 | From 1.11.1995 onwards working as Room Attendant |
| 3 | Sureshkumar M | 8.4.1995 | From 8.4.1995 onwards working as Room Attendant |
| 4 | Raghavan A | 13.1.1999 | From 13.1.1999 onwards working as Room Attendant |
| 5 | Jayesh.R | 12.5.1995 | From 12.5.1995 onwards working as Room Attendant |
| 6 | Sibi John | 1.12.1999 | From 1.12.1999 onwards working as Peon & Room Attendant |
| 7 | Sudeeshkumar | 1.2.1999 | From 1.2.1999 onwards working as Room Attendant |
| 8 | Binoy Thomas | 16.5.1998 | From 16.5.1998 onwards working as Room Attendant |
| 9 | Gyanchand | 1.3.1995 | From 1.3.1995 onwards working as Sweeper |
| | Rajkumar | 20.8.2002 | From 20.8.2002 onwards working as Sweeper |
| 11 | Anand Sworup | 19.2.2002 | From 19.2.2002 onwards working as Sweeper |
| 12 | Vinod kumar | 16.2.2002 | From 16.2.2002 onwards working as Sweeper |
| 13 | Subash.C | 13.10.2002 | From 13.10.2002 onwards working as Sweeper |
| 14 | Vinod.D | 11.10.2002 | From 11.10.2002 onwards working as Sweeper |
| 15 | Rajender | 4.4.1993 | From 1.3.1995 to 29.1.2002 working as chowkidar & from the 9/2002 onwards working as Sweeper |
| 16 | Sanjaykumar | 2.6.2002 | From 2.6.2002 onwards working as Gardener |
| 17 | Shibu.K | 1.5.1995 | From 1.5.1995 onwards working as Kitchen Helper |
| 18 | Nagarajan | 21.8.1999 | From 21.8.1999 onwards working as Kitchen Helper |
| 19 | Madhusudanan | 7.4.2000 | From 7.4.2000 onwards |

| | | | |
|----|----------------------|------------|--|
| | | | working as Kitchen Helper |
| 20 | Bijukumar.A | 16.5.2000 | From 16.5.2000 onwards working as Kitchen Helper |
| 21 | Sudheer | 7.4.2000 | From 7.4.2000 onwards working as Kitchen Helper |
| 22 | Sreedharan | 7.9.2003 | From 7.9.2003 onwards working as Kitchen Helper |
| 23 | Sabu | 2.11.2003 | From 2.11.2003 onwards working as Kitchen Helper |
| 24 | Prakash | 5.4.2002 | From 5.4.2002 onwards working as Cook |
| 25 | Rangan | 17.4.1995 | From 17.4.1995 onwards working as Cook |
| 26 | Shijimon | 8.1.2001 | From 8.1.2001 onwards working as Cook |
| 27 | Anish | 2.1.2001 | From 2.1.2001 onwards working as Bearer |
| 28 | Radha Krishna Pillai | 20.9.2001 | From 20.9.2001 onwards working as Bearer |
| 29 | Ajithakumari | 6.9.2003 | From 6.9.2003 onwards working as Reception Assistant |
| 30 | Usha Surendran | 12.8.2001 | From 12.8.2001 onwards working as Telephone Operator |
| 31 | Satheesan.V.T | 2.12.1999 | From 2.12.1999 onwards working as Chauffeur |
| 32 | Jyothish | 2.7.2003 | From 2.7.2003 onwards working as Kitchen Helper ^{Chauffeur} |
| 33 | Sumesh | 5.9.2002 | From 5.9.2002 onwards working as Chauffeur |
| 34 | M. Jayaprakash | 18.11.2001 | From 18.11.2001 onwards working as Chauffeur |
| 35 | K. Vinodan | 7.11.1998 | From 21.8.1999 onwards working as Peon in the Law Wing attached to the O/o the Resident Commissioner (As per UO Note No. 1326/RC5/03 dated, 20.1.2004.) |

GOVERNMENT OF KERALA

Abstract

Tourism-Winding up of Bekal Tourism Authority-Orders issued

GENERAL ADMINISTRATION (TOURISM-B) DEPARTMENT

G.O.(MS)No.449/2001/GAD. Thiruvananthapuram, Dated.3.12.2001.

- Read:-
1. G.O(MS)No.127/92/GAD.dated 23.3.92.
 2. G.O(MS)No.345/94/GAD.dated 9.11.94.
 3. G.O(MS)No.71/95/GAD.dated 13.3.95.
 4. Letter No.C1/13305/90 dated 21.8.99 of Director of Tourism, Thiruvananthapuram.

ORDER

As per the G.O read as 1st paper above Government have constituted Bekal Tourism Authority to develop Bekal as a Special Tourism Area. Consequently as per the G.O read as 2nd paper above Government had formed a Joint Sector Company named Bekal Resorts Development Corporation to implement the Bekal project. Later, orders were issued approving the name of the Joint Venture Company as Bekal Resorts Development Corporation Limited as per G.O read as 3rd paper above.

2. The Bekal Tourism Authority has incurred some expenditure out of the fund provided and transferred an amount of Rs.226/-lakhs to Bekal Resorts Development Corporation. The balance with Bekal Tourism Authority is Rs.1,44,422/-. In the letter read above Director of Tourism has sent a proposal to transfer the balance amount of Rs.1,44,422/-which is now in the account of Bekal Tourism Authority to Bekal Resorts Development Corporation and also for consequent orders regarding adjustment of account.

3. Government have examined the matter in detail and are pleased to order as follows:

- i) The Bekal Tourism Authority constituted as per G.O (MS)No.127/92/GAD dated 23.3.92 will be wound up after observing the rules and formalities.
- ii) The fund amounting to Rs.65,00,000/-(Rupees.Sixty five lakhs only) received from Government and interest of Rs.38,98,801/-(Rupees.Thirty eight lakhs ninety eight thousand eight hundred and one only) will be treated as investment of Government in Bekal Resorts Development Corporation.

- iii) The funds received by Bekal Tourism Authority shall be ~~ACCEPTE~~ accounted in the book of Bekal Resorts Development Corporation as follows:
- a) Grant-in-aid from Government of India Rs.1,90,00,000 (Rupees.One crore and ninety lakhs only).
 - b) Investment by Government of Kerala Rs.1,03,98,801/ (Rupees.One crore three lakhs ninety eight thousand eight hundred and one only).
- iv) The two accounts of Bekal Tourism Authority in the State Bank of India, Nanthancode Branch and District Treasury, Thiruvananthapuram will be closed and the amount shall be transferred to the Bekal Resorts Development Corporation account.
- v) The preliminary and pre-operative expenses incurred by Bekal Tourism Authority shall be set off against the amount received from Government of Kerala.

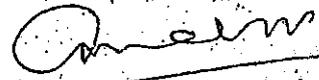
By Order of the Governor
T. BALAKRISHNAN
Secretary to Government.

To

The Director of Tourism, Thiruvananthapuram.
The Managing Director, Bekal Resorts Development Corporation, Thiruvananthapuram.
The Accountant General (A&E/Audit) Thiruvananthapuram.
(This order issues with the concurrence of Finance Department).
The Finance Department. (vide UO No.44269/PUC3/01/Fin. dated 29.5.2001).
The District Treasury Officer, Thiruvananthapuram.
The General Administration (SC) Department.

SF/OC.

Forwarded/by Order



Section Officer.

GOVERNMENT OF KERALA

ABSTRACT

Department of Tourism - Non-tax Revenue - Enhancement of Non-Tax Revenue for the services rendered by the Department of Tourism - Orders issued

GENERAL ADMINISTRATION (TOURISM A) DEPARTMENT

G.O. (MS) NO. 262/2001/GAD Dated, Thiruvananthapuram, 26.7.2001

Read:- G.O. (MS) NO. 533/99/Fin dated 24.2.1999.

ORDER

In supersession of all the previous orders in the matter Government are pleased to revise the existing rates realised for the various services/facilities rendered by the Department of Tourism as detailed below:

GUEST HOUSES

| Name of Guest House | Rates of Room rent | | | | | |
|------------------------------------|--------------------|--------|--------|--------|------------------|------|
| | Non A.C. | | A.C | | Suit | |
| | Single | Double | Single | Double | Non A.C. A.C. | A.C. |
| 1. | 2. | 3. | 4. | 5. | 6. | 7. |
| | Rs | Rs | Rs | Rs | Rs | Rs |
| 1. Guest House, Thiruvananthapuram | .. | .. | 500 | 700 | .. | 1000 |
| 2. Kerala House, Kanyakumari | 400 | 500 | 600 | 750 | .. | 1000 |
| Additional bed | 120 | | | | | |
| 3. Guest House, Kovalam | | .. | 500 | 700 | .. | 1000 |
| 4. Guest House Munnar | 500 | 1000 | .. | .. | .. | 1250 |
| 5. Guest House Devikulam | 500 | 1000 | .. | .. | .. | 1250 |
| 6. Guest House Thrissur | 150 | 200 | 250 | 400 | 400 | 500 |

| 1. | 2. | 3. | 4. | 5. | 6. | 7. | |
|-----|--------------------------------|-----|-----|-----|-----|-----|-----|
| 7. | Guest House Kasaragod | 150 | 200 | 250 | 400 | 400 | 500 |
| 8. | Guest House Kannur | 150 | 200 | 250 | 400 | 400 | 500 |
| 9. | Guest House Sulthan Battery | 150 | 200 | 250 | 400 | 400 | 500 |
| 10. | Guest House Kozhikode | 150 | 200 | 250 | 400 | 400 | 500 |
| 11. | Guest House Malappuram | 150 | 200 | 250 | 400 | 400 | 500 |
| 12. | Guest House Malampuzha | 150 | 200 | 250 | 400 | 400 | 500 |
| 13. | Guest House Cheruthuruthy | 150 | 200 | 250 | 400 | 400 | 500 |
| 14. | Guest House Guruvayoor | 150 | 200 | 250 | 400 | 400 | 500 |
| 15. | Guest House Aluva | 150 | 200 | 250 | 400 | 400 | 500 |
| 16. | Guest House Ernakulam | 150 | 200 | 250 | 400 | 400 | 500 |
| 17. | Guest House Idukki | 150 | 200 | 250 | 400 | 400 | 500 |
| 18. | Guest House Peermadu | 150 | 200 | 250 | 400 | 400 | 500 |
| 19. | Guest House Kottayam | 150 | 200 | 250 | 400 | 400 | 500 |
| 20. | Guest House Kollam | 150 | 200 | 250 | 400 | 400 | 500 |
| 21. | Guest House Attingal | 150 | 200 | 250 | 400 | 400 | 500 |
| 22. | Guest House Varkala | 150 | 200 | 250 | 400 | 400 | 500 |
| 23. | Guest House Alappuzha | 150 | 200 | 250 | 400 | 400 | 500 |
| 24. | Guest House Pathanamthitta | 150 | 200 | 250 | 400 | 400 | 500 |
| 25. | Guest House Ponnammudi | 300 | 400 | .. | .. | .. | .. |

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Cottages - Ponmudi

| | |
|----------------|-----|
| Two bedded | 400 |
| Three bedded | 600 |
| Four bedded | 800 |
| Dormitory | 800 |
| Additional bed | 100 |

YATRI NIWASES

| | |
|-----------------------------|-----|
| Single bedded non A.C. room | 100 |
| Double bedded | 150 |
| Four bedded | 200 |
| Five bedded | 350 |
| Additional bed | 100 |

* Top floor rooms of Yatri Nivas,
Thiruvananthapuram - Hostel
Accommodation for KITTS students
Rent per bed / per month 600

* [This revised rate will be applicable only to new students.]

CONFERENCE HALLSGuest House

| | |
|---|------|
| Thiruvananthapuram - Mini Conference Hall | 500 |
| " " " Banquet Hall | 1000 |
| Kovalam | 1000 |
| Ernakulam | 500 |
| Thrissur | 500 |
| Kasaragod | 500 |
| Ponmudi | 500 |
| Attingal | 250 |
| Devikulam | 500 |
| Kozhikode | 500 |

HIRE CHARGES FOR THE USE OF STATE CARSCategory of vehicles

- Ambassador cars for use of
Paying Guests / for running
Kilometre from Garage to
garage

Rate (Rs)

7.00

10.00

.....4.....

| | | |
|------|----------------------------------|-----------------------|
| 2. | A/C Ambassador car per kilometre | 10.00 |
| | Waiting charge per hour | 10.00 |
| i). | Luxury car Exceeding 1000 CC | for running kilometre |
| | Waiting charge per hour | 10.00 |
| ii). | Trakker per kilometre | 8.00 |
| | Waiting charge per hour | 10.00 |
| iii) | Mini Bus (Diesel) per kilometre | 10.00 |
| | Waiting charge per hour | 10.00 |
| iv) | Foreign cars per K.M. | 10.00 |
| | Waiting charge per K.M. | 10.00 |

KANAKAKUNNU PALACE

| | |
|---|---------|
| One day (Private parties, when permitted) | 7500.00 |
| One day (Autonomous Bodies/Government of India) (including Electricity charges) | 4500.00 |

NISHAGANDHI AUDITORIUM

| | |
|--|---------|
| One day (Private Parties, when permitted) | 3000.00 |
| One day (Autonomous Bodies/Government of India (including Electricity charges) | 2000.00 |
| Quilt chair rent for one day | 200.00 |
| Upholstered settees -do- | 120.00 |
| Upholstered chairs -do- | 30.00 |
| Steel folding chair -do- | 5.00 |

SOORYAKANTHI FAIR GROUNDIn full

| | |
|--|----------|
| 1. Central Government Departments, State and Central Public Sector undertakings and Statutory bodies | 3,500.00 |
| 2. Others (as decided by Government) (including Electricity charges) | 5,000.00 |

12/2-
105For one level only:

1. Central Government Departments
State and Central Public Sector
Undertakings and statutory bodies 1,500.00
2. Others (as decided by Government)
(Including Electricity charges) 3,000.00

CENTRAL STORES, THIRUVANANTHAPURAM

- Shamiyana-rent for one day (big size) 1,000.00
-do- (Small size) 750.00
- Film shooting charge at Veli Tourist
Complex premises, Thiruvananthapuram
per day (Excluding Electricity charges
and room rent) 10000.00
- Electricity charges per day 500.00

The existing concessional rates of rent allowed
to the M.Ps/MLAs, etc. will continue. *in the Guest House*

The Concessional rate of rent of 1/3 DA allowed to
State Government Employees on private visit in the Guest House
at Kanyakumari, Ponnudi, Kovalam, Munnar & Guruvayoor will
also continue as such.

20% of the total annual revenue collection from each unit/
institution handed over to Kerala Tourism Development Corporation
for operation by the Department of Tourism shall be remitted
to Government Revenue Account, instead of the prevailing 20%
of the 'operating profit'.

The revised rates will take effect from the first day
of the next month of issue of these orders.

(By Order of the Governor)

AMITABH KANT,
SECRETARY TO GOVERNMENT

To

The Director, Tourism Department, Thiruvananthapuram
The Principal Secretary, Finance Department
The Principal Accountant General (Audit), Thiruvananthapuram
The Accountant General (A&E), Thiruvananthapuram
The Managing Director, Kerala Tourism Development
Corporation, Thiruvananthapuram.
The Director, Kerala Institute of Tourism & Travel
Studies, Thiruvananthapuram.

✓ SF/OC

Copy to :- The Private Secretary to Chief Minister
The Private Secretary to Minister (Tourism & Fisheries)
General Administration (Political) Department
Finance (NTRC) Department
The Director of Public Relations

Forwarded/By Order

Officer.

GOVERNMENT OF KERALA

Abstract

Tourism -Developing and nurturing healthy and vibrant tourism industry-Constitution of a Tourism Advisory Committee-Orders issued.

TOURISM (B) DEPARTMENT

G.O.(MS) No. 286/05:TSM.

Dated, Thiruvananthapuram 6-8-2005.

Read:-1. Letter dated 21-3-05 from the Chairman, IATO, Thiruvananthapuram.
2. Minutes of the meeting held on 25-4-05.

ORDER

Government consider that in developing a healthy and vibrant tourism industry in the State, the public-private sector partnership should be strengthened by institutionalizing the relationship. Accordingly Government are pleased to constitute a Tourism Advisory Committee with the following members:-

- | | | |
|-----|---|--------------------------------|
| 1. | Minister (Tourism & Devaswom) | Chairman |
| 2. | Shri. Jose Dominic -CGH Earth | Member |
| 3. | Shri. T. Damu -India Hotels Limited | Member |
| 4. | Shri. E.M. Najeeb -Air Travel Enterprises | Member |
| 5. | Commander Samuel -Kalypso Tours | Member |
| 6. | Shri. Tomy -Elementary Calicut | Member |
| 7. | Shri. Babu Varghese -Tour India | Member |
| 8. | Shri. Sanjay Sharma -Meridian Kochi | Member |
| 9. | Shri. N.K. Muhammed -Kadavu Resort, Kochi | Member |
| 10. | Shri. Jose Kynadi -Prime Park Holdings Pvt. Limited Calicut. | Member |
| 11. | Shri. Vijaya Raghavan -Member Planning Board | Member |
| 12. | Shri. Jacob Mathew -Malayala Panorama, Kochi | Member |
| 13. | Shri. Balagopal -Penpol Chandrum. | Member |
| 14. | Shri. K.M. Roy -Ernakulam | Member |
| 15. | Shri. Chandrahasan -Kerala Parks, Thiruvananthapuram. | Member |
| 16. | Shri. Kochouseph Chittilappally -Soga Holidays & Parks, Kollam. | Member |
| 17. | Shri. Palode Ravi -Thiruvananthapuram | Member |
| 18. | Principal Secretary, Tourism | Ex-officio Member |
| 19. | Director, Tourism | Ex-officio Member and Convener |
| 20. | Director, Eco-Tourism | Ex-officio Member |

2. The Director of Tourism to convene the Committee meeting. The Committee will come up with a strategy paper on the proposed activities to be taken for tourism development within the next three months.

3. All the important proposals involving the development of Tourism Sector to be discussed before the Committee.

By Order of the Governor
E.K. Bharat Bhushan
Principal Secretary (Tourism).

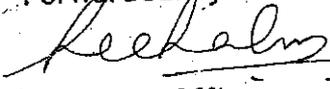
Department of Tourism, New View, Thiruvananthapuram.

Shri. Jose Dominic ,Managing Director, CGH Earth Experience,
Casino Hotel, Wellington Island, Kochi.
Shri.T. Damu, Vice President, India Hotels Limited,
Taj Residency, Ernakulam.
Shri.E.M.Najeeb, Managing Director, Air Travel Enterprises,
New Corporation Building, Palayam,
Thiruvananthapuram-33.
Commander Samuel,Managing Director, M/s.Kalypso Adventures,
G-340, Panampilli Nagar, Kochi-682 036.
Shri.Tomy ,Elements, Calicut.
Shri.Babu Varghese ,Managing Director, Tour India,
Thiruvananthapuram.
Shri.Sanjay Sharma ,General Manager, Le-Meridien,
Maradu, Ernakulam.

Through
Director,
Tourism
Departm
ent.

Shri.N.K.Muhammed,General Manager, Kadavu Resorts,
NH Bye Pass Road, Azhinjilam, Calicut.
Shri. Jose Kynadi ,Managing Director, Prime Land Holdings
Pvt. Limited, (Vythiri Resorts), Eranjipalam,
Near Passport Office, Calicut.
Shri.Wijaya Raghavan,Member, Planning Board, Pattom,
Thiruvananthapuram.
Shri. Jacob Mathew ,Executive Editor & Director,
Malayala Manorama, Kottayam.
Shri.Balagopal ,Managing Director, Terumo,
Penpol,PB No. 2205, 9/1323, Sasthamangalam,
Trivandrum.
Shri.K.M.Roy ,Journalist, Ananya, Opp. St. Sebastian Church,
Kadavanthara, Kochi-20.
Shri.Chandrasan ,Managing Director, Kerala Travels,
TC-30/1829, AIR Road, Vazhuthacaud,
Thiruvananthapuram.
Shri.Kochouseph Chittilappally ,Managing Director,
Veega Holidays & Parks Pvt. Limited,
Pallikara, Kumarapuram P.O, Ernakulam.
Shri.Palode Ravi ,Sree Ganga, Kochar Road,
Sasthamangalam, Thiruvananthapuram.
The Director, Eco-Tourism, Vazhuthacaud, Thiruvananthapuram.

Forwarded/by Order


Section Officer.

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